

The Assam Ease of Doing Business (Amendment) Bill, 2026

A

Bill

further to amend Assam Ease of Doing Business Act, 2016

Preamble

Whereas, it is expedient to amend Assam Ease of Doing Business Act, 2016 to simplify the procedures relating to renewals, certificates, licences, permissions, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. V of
2016

It is hereby enacted in the Seventy-seventh Year of the Republic of India, as follows: —

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Ease of Doing Business (Amendment) Act, 2026.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 3

2. In the principal Act, in section 3, after clause (l), the following new clauses shall be inserted, namely: —

“(m) “State” means State of Assam;

(n) "notified industrial area" means any industrial estate, industrial area, industrial park, industrial cluster, growth centre or any other industrial area owned, managed, developed or notified by the Government or by any State Industrial Development Corporation or Authority;”

Insertion of
section 7A.

3. In the principal Act, after section 7, the following new section shall be inserted, namely:—

“Constitution of
Single Window
Task Force

7A. (1) There shall be a Single Window Task Force which shall coordinate and dispose of the proposals relating to the notified industrial areas along with the other areas of the State.

- (2) The Single Window Task Force shall consists of the following members, namely: —

(i) The Chief Executive Officer, Single Window Agency shall be the Chairman;

(ii) The Managing Directors of AIDC, AIIDC, ASIDC and such other Corporations shall be the members;

(iii) The other Officers or representatives of the Departments, Authorities, Boards, Corporations, Local Bodies and Agencies, shall be, namely:—

(a) Industries, Commerce and Public Enterprise Department;

(b) Labour Department;


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- (c) Power Department;
- (d) Department of Housing and Urban Affairs;
- (e) Panchayat and Rural Development;
- (f) Department of Food, Civil Supplies and Consumer Affairs;
- (g) Department of Health and Family Welfare;
- (h) Revenue and Disaster Management Department;
- (i) Transport Department;
- (j) Environment and Forest Department;
- (k) Home and Political Department;
- (l) Finance Department;
- (m) Department of Information Technology;
- (n) Public Works Department;
- (o) Department of Skill, Employment and Social Justice;
- (p) Water Resources Department.
- (q) any other Department, Authority or Agency as may be required."

Amendment of section 8

4. In the principal Act, in section 8, in sub-section (1), after clause (vi), the following new clause shall be inserted, namely:—

“(vii) Create a separate module in the Centralized Web Portal as mentioned in clause (i) above for the proposals of the notified industrial area.

Amendment of section 12

5. In the principal Act, in section 12, in third line, after the punctuation mark ‘.’, the following shall be inserted, namely: —

“The Single Windows Task Force may engage any agency for support.”

Insertion of section 13A.

6. In the principal Act, after section 13, the following new sections shall be inserted, namely: —

“Functions of Single Window Task Force

- 13A. (1) The Single Window Task Force shall coordinate and facilitate all approvals received in the Single Window Agency digitized platform and approvals received for the to notified industrial areas in separate module created for the purpose of sub-section (1) of section 8, including, —

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- (a) building plan approval and completion or occupancy certificate;
 - (b) trade licence, signage and hoarding permission;
 - (c) property tax assessment, demand and collection, wherever applicable;
 - (d) fire No Objection Certificate and common fire safety certificate;
 - (e) electrical safety certificate and power connection related approvals;
 - (f) consent to establish and consent to operate for eligible categories;
 - (g) labour registrations and licences;
 - (h) legal metrology compliance;
 - (i) factory plan approval and related concurrence;
 - (j) lift and escalator installation permissions;
 - (k) water connection and sanitation related approvals;
 - (l) coordination with Central authorities, wherever required;
 - (m) any other approval or service notified by the State Government.
- (2) The Single Window Task Force shall meet once in every month on such time as may be directed by the Chairman and submit a detailed report to the Executive Committee and to Industries, Commerce and Public Enterprise Department indicating, —
- (a) number of applications received;
 - (b) number of approvals issued;
 - (c) pendency beyond prescribed timelines;
 - (d) Department-wise delays;
 - (e) investor grievances received and resolved;
 - (f) reasons for rejection or delay; and
 - (g) recommendations for process improvement.
- (3) The Single Window Task Force shall recommend process simplification, checklist

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rationalisation, timeline reduction, portal integration and any other measure necessary for ease of doing business in notified industrial areas.”

- (4) The Single Window Task Force shall act as the state nodal agency for notified industrial areas.


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